GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 2206 TO BE ANSWERED ON 23.09.2020

Environmental Clearance for LG Polymers

2206. SHRI JAYADEV GALLA:

Will the Ministry of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware of any proposal sent by Andhra Pradesh regarding environmental clearance for LG Polymers company operating in Vishakapatnam;
- (b) if so, the details thereof and if not, the reasons for allowing the company to operate despite not procuring timely environmental clearance; and
- (c) the current status of the pending case lying with the NGT involving the said company?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

(a) & (b)

Yes Sir. Proposal of M/s. LG Polymers India Private Limited located in Vishakapatnam district of Andhra Pradesh was transferred to this Ministry by the State Environment Impact Assessment Authority (SEIAA), Andhra Pradesh. Proposalfor the Terms of Reference was considered in the Ministry by the Expert Appraisal Committee (EAC) in its meeting held on 19th May, 2020 in terms of the provisions of the Ministry's Notification S.O 804 (E) dated 14th March 2017. During deliberations, the Committee also took cognizance of an accident due to leakage of styrene gas and the subsequent Suo-Moto action initiated by the Honourable NGT. EAC thoroughly examined the proposal and recommended that the project proposal be deferred.

(c)

The Hon'ble National Green Tribunal had taken Suo Motu cognizance of the gas leakage incident that occurred on intervening night of 07th and 08th May, 2020. The main case, along with connected matters, is being heard under Original Application No. 73/2020. Vide its order dated 01st June, 2020, the Hon'ble Tribunal passed directions to concerned stakeholders. The Ministry of Environment, Forest and Climate Change (MoEFCC) has taken follow-up steps to comply with the directions of the Hon'ble Tribunal and constituted Committees for 'Finalization of Restoration Plan' and 'Finalization of Compensation'. A Committee has also been constituted to revamp the project monitoring mechanism. The case is next listed for hearing on 03rd November, 2020
